

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.76420 of 2016

[Arising out of Order-in-Appeal No.37/ST/B-I/2016 dated 28.04.2016 passed by the Commissioner (Appeals) of Central Excise, Customs & Service Tax, Bhubaneswar]

M/s Sudha Construction

Biswanath Bhawan, Puri Ghat, Cuttack-753008, Odisha

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, BBSR I

C.R.Building, Rajaswa Vihar, Bhubaneswar-7, Odisha

Respondent

Appearance:

None for the Appellant

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75439/2021

DATE OF E-HEARING : 13.08.2021

DATE OF DECISION : 13.08.2021

PER P.K.CHOUDHARY :

When the matter was called for hearing today, nobody appeared on behalf of the appellant. However, the appellants have filed an application for withdrawal of the appeal for not contesting the grounds of the appeal as the issue has already been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. It is mentioned in their application that the appellants had paid the due tax as per the said Scheme. A copy of the challan for payment of due tax is enclosed with this application. But the SVLDRS-4, which is a Discharge Certificate for full and final settlement of Tax Dues, is not available in the file.

2. The Ld.A.R. for the Revenue, has no objection in disposal of the appeal as withdrawn.

3. In view of the above position, the appeal is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/
(P.K.Choudhary)
Member (Judicial)

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